

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.109/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreements dated 31.12.2019 for the development of 450 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Solar Energy Jaisalmer One Private Limited (formerly known as SBE Renewables Ten Projects Private Limited) and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
- Date of Hearing : **25.10.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Adani Solar Energy Jaisalmer One Private Limited (ASEJOPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.
- Parties Present : Ms. Sakshi Kapoor, Advocate, ASEJOPL  
Ms. Anushree Bardhan, Advocate, SECI  
Ms. Surbhi Kapoor, Advocate, SECI  
Shri Aditya Singh, Advocate, HPPC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner sought liberty to file the rejoinder(s) in the matter. Learned counsel also submitted that the present matter may be taken up along with Petition No. 345/MP/2022 (Adani Hybrid Energy Jaisalmer One Ltd. v SECI and Ors.) involving identical subject matter.

2. The Learned counsel for Respondent submitted that insofar as the Petitioner's Change in Law claim towards laying down the underground cables as per the directives of the Hon'ble Supreme Court in Order dated 19.4.2021 in IA No. 85618 of 2020 in case of M. K Ranjitsinh v. UoI (GIB Order) is concerned, the Petitioner has not furnished various requisite details as to steps taken by it pursuant to GIB Order, the recommendation of the Committee constituted in terms of the said Order with regard to the transmission line of the Petitioner, etc. and the Petitioner ought to be directed to furnish the such details. Learned counsel submitted that the present Petition may be taken up along with Petition No. 345/MP/2022 and Petition No. 31/MP/2023.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioner to file its rejoinder(s) within two weeks. The Commission further directed the Petitioner to ensure that all the requisite details in relation to its Change in Law claim arising out of the GIB Order including the recommendations of the Committee constituted in terms of the GIB Order, if any, are filed along with its rejoinder.

4. The Petition will be listed for the hearing along with Petition No. 345/MP/2022 and Petition No.31/MP/2023 on **20.12.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**